

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 900 198 7
T.A. No.

DATE OF DECISION 3.7.87

<u>Shri R. Mukundan & another</u>	Applicants XXXXXXXX Petitioner
<u>Shri R.K. Kamal,</u>	Applicants XXXXXXXX Advocate for the Petitioner(s)
Versus	
<u>Union of India & Others</u>	Respondents
<u>None</u>	XXXXXXXX Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. Justice K. Madhava Reddy, Chairman

The Hon'ble Mr. Kaushal Kumar, Member

1. Whether Reporters of local papers may be allowed to see the Judgement ? *Yes*
2. To be referred to the Reporter or not ? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement ? *No*
4. Whether to be circulated to all the Benches ? *No*

Kaushal Kumar
(Kaushal Kumar)
Member
3.7.87

K. Madhava Reddy
(K. Madhava Reddy)
Chairman
3.7.87

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI.

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REGN. NO.OA 900/87

Dated: 3.7.87

Shri R.Mukundan & another Applicants

Vs.

Union of India & Others Respondents

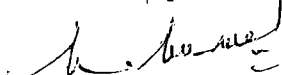
Coram: Hon'ble Mr.Justice K. Madhava Reddy, Chairman
Hon'ble Mr. Kaushal Kumar, Member

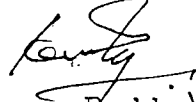
For the Applicants Shri R.K.Kamal, counsel

For the Respondents None

(Judgement of the Bench delivered by Hon'ble Mr.Justice
K. Madhava Reddy, Chairman)

Promotions that are now made are obviously ad hoc promotions. It would be necessary to revise the Seniority List consequent upon the representations invited. This application is, therefore, dismissed as pre-mature. It is however made clear that the dismissal of this application would not preclude the applicants from contesting the promotions, if promotions now made are regularised and if the finalisation of the Seniority List is delayed beyond reasonable time.


(Kaushal Kumar)
Member
3.7.87


(K. Madhava Reddy)
Chairman
3.7.87